

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 121/MP/2011

Date: 3.4.2014

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Petition under Regulation 44 of the CERC (Terms & Conditions of tariff) Regulation, 2009 read with Regulation 111 and other related Regulations of CERC (Conduct of Business) Regulations, 1999 for recovery of additional cost incurred due to abnormal increase in water charges at NTPC stations.

Ref. : (i) Commission's order dated 22.2.2014.
(ii) Your affidavit dated 10.3.2014.

With reference to your affidavit on the subject mentioned above, it is noticed that there is no proper justification on the designed capacity of make-up water system in case of closed cycle and the designed capacity of intake water system for open cycle system in order to take a reasonable view in the claim for additional cost incurred in the water requirements in respective stations.

2. Hence, additional information in the respect of the generating stations for which claims have been made shall be furnished as under:

- a) The basis of arriving at the designed capacity of consumptive water specified for respective stations /stage-wise with proper justification for design values considered for different systems namely (i) Cooling tower make up (ii) DM water make up (iii) Ash disposal (iv) Service water System (v) Potable water system(separately for plant & colony) (vi) Coal dust suppression (vii) Clarifier sludge etc.
- b) The Station/stage-wise detailed workings of water charges claimed for the period 2009-10 to 2012-13 giving the rate and date of revision of water charges during the period by the different State Governments and the actual consumption water.

- c) The reason for the abnormal increase in water charges in the years 2010-11, 2011-12, and 2012-13 in respect of stations namely, Talcher, Vindychal, Sipat, Korba and TTPS compare to previous years should be furnished with proper justification.
- d) The reduction in consumptive water due to dry fly ash system and ash utilization and recycling of effluent discharge from each plant.
- e) Measures taken for reducing consumptive water than the designed value.
- f) Station/Stage-wise linkage of water as per the agreement with the Water Authorities/Departments of the respective States.

3. The above information shall be submitted on affidavit latest by 17.4.2014 with advance copies to the respondents, who shall file their replies by 24.4.2014. Pleadings shall be completed by the parties prior to the next date of hearing.

Yours faithfully,

sd/-
(B. Sreekumar)
Deputy Chief (Law)